

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR. CHAIRMAN: The question

“That clause 1, enacting formula and long title stand part of the Bill.”

The motion was adopted.

Clause 1, Enacting Formula and long Title were added to the Bill.

SHRI M. M. JACOB: I beg to move:

“That the Bill be passed.”

MR. CHAIRMAN: The question is:

“That the Bill be passed.”

The motion was adopted.

19.14 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY GENERAL: Sir, I have to report the following

message received from the Secretary-General of Rajya Sabha:—

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha. I am directed to enclose a copy of the Terrorist and Disruptive Activities (Prevention) Amendment Bill, 1991, which has been passed by the Rajya Sabha at its sitting held on the 6th August, 1991.”

19.15 hrs.

[English]

TERRORIST AND DISRUPTIVE
ACTIVITIES (PREVENTION)
AMENDMENT BILL AS PASSED
BY RAJYA SABHA

SECRETARY GENERAL: Sir, I lay on the Table the Terrorist and Disruptive Activities (Prevention) Amendment Bill, 1991, as passed by Rajya Sabha.

MR. CHAIRMAN: The House stands adjourned to reassemble on Wednesday at 11.00 hours.

19.15 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, August 7, 1991/Sravana 16, 1913 (Saka)